

**Central Administrative Tribunal
Madras Bench**

OA 310/00446/2015

Dated Tuesday the 04th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

A.R. Murugesan
No. 2/263, Kadani Village
Nagamugunthangudi Post
Ilayangudi Via
Sivagangai District – 630 709. ... Applicant

By Advocate M/s. R. Malaichamy

Vs.

Union of India
Rep. by the Assistant Superintendent of Posts
Manamadurai Sub-Division
Manamadurai – 630 606. ... Respondent

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA seeking the following relief:-

“i. To call for the records of the Respondent pertaining to her order made in Memo No. ASP/MMA/GDSMD/ARM/Ambalathadi BO dated 10.03.2015 and set aside the same; consequent to,

ii direct the respondent to reinstate the applicant into service to the post of GDS MD, Ambalathadi BO with all attendant benefits; and,

iii. To pass such further orders”

2. When the matter is taken up today, learned counsel for the applicant seeks permission to withdraw the OA with liberty to file fresh OA. He has made an endorsement in the file to this effect.

3. OA is permitted to be withdrawn with liberty to file another OA if necessary.

Accordingly OA is dismissed as withdrawn.

(T. Jacob)
Member(A)
AS

04.06.2019

(P. Madhavan)
Member (J)